

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1178/93
MP 1567/93, 1620/93

DATE OF DECISION 3-6-93

Sh. Badri Ram & Others.

Applicants

v/s

U.O.I. & Others

Respondents

FOR THE APPLICANT

Sh. M. R. Bhardwaj, counsel

FOR THE RESPONDENTS

NONE

CORAM

Hon'ble Sh. N. V. Krishnan, Vice Chairman (A)
Hon'ble Sh. B. S. Hegde, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

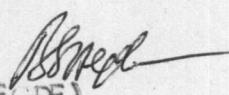
JUDGEMENT (ORAL)

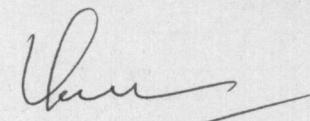
(Delivered by Sh. N. V. Krishnan, V.C. (A))

Applicant has filed MPNo. 1620/93 containing prayer for filing joint application. Prayer is allowed. We have heard the learned counsel for the applicant. We notice that grievance of the applicant is against the order dated 14-2-92 (Annexure A-1 to Annexure A-5) by which they were suspended by the Chief Accounts Office IIIInd respondent. They have also filed representation to that authority.

2. As CCS (CCA) Rules, 1965 specifically provide for an appeal against order of suspension the applicant ought to have exhausted such statutory remedy before filing this application. In the circumstances, Learned counsel

for the applicant seeks permission to withdraw this application preserving this liberty to file an appeal before Competent Authority. In the circumstances, of the case permission is granted, and applicant is given permission to file an appeal before competent authority within 30-days of the receipt of this order. Hence this O.A. is disposed of as above.


(B.S. HEGDE)
MEMBER (J)


(N.V. KRISHNAN)
VICE CHAIRMAN (A)

sk